

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL(AT) (INSOLVENCY)NO.924 OF 2019**

**IN THE MATTER OF:**

Sneha Traders

Appellant

Vs

Vijay Kumar V Iyer,

RP for Murli Industries Ltd.,

Respondents

With

**COMPANY APPEAL(AT) (INSOLVENCY)NO.925 OF 2019**

**IN THE MATTER OF:**

Shamrao Baliram

Appellant

Vs

Vijay Kumar V Iyer,

RP for Murli Industries Ltd.,

Respondents

**Appellant:-**Mr Amit Agarwal and Mr. Harsh Gokhale, Advocates.

**For Respondents:** - Mr. Sumesh Dhawan, Ms Ankita Bajpai and Mr. Prantar Basu Choudhury, Advocates.

**ORDER**

**06.09.2019-** Let notice be issued to Respondent through speed post. At this stage Mr. Sumesh Dhawan, Advocate accepts notice on behalf of Respondent No.1. No further notice be issued upon them.

2. Shri R.P. Agarwal, Advocate submits that he represents the Committee of Creditors which is not a party Respondent in the instant appeal. Since after approval of Resolution Plan Committee of Creditors stands dissolved, there is no requirement of impleading COC as party Respondent. However, the lenders, financial creditors, consortium of lenders comprising the COC are permitted to address the Court at the time of hearing.

3. Post the appeal for admission on **17<sup>th</sup> September, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**